

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO.241/Chd/Hry/2017

In the matter of:

Tex Corp Ltd.

...Petitioner

Present: Mr. Pankaj Kumar Choudhary, Practising Company
Secretary for the petitioner.
Dr. Raj Singh, Registrar of Companies, Himachal Pradesh for
the Registrar of Companies, NCT of Delhi & Haryana and the
Regional Director, Northern Region, New Delhi.

The compliance affidavit of order dated 15.12.2017 alongwith newspaper clippings has been filed. As per office report, the report from Registrar of Companies, NCT of Delhi and Haryana and the Regional Director, Northern Region have not been filed. Dr. Raj Singh representing the Registrar of Companies and the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi seeks time to file reports. Let the needful be done at least three days before the next date. The office shall also make a report as to whether any objection has been received from any quarter to the proposed Scheme.

The Authorized Representative of the company states that the petitioner-company has already filed affidavit to the effect that no objection has been received from any quarter to the proposed Scheme for converting the company from Public Limited to Private Limited Company. List the matter on 19.03.2018 for arguments.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

February 02, 2018

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